

O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1039
TO BE ANSWERED ON 21.12.2017

SOCIO ECONOMIC AND CASTE CENSUS-2011

1039. SHRI GANESH SINGH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government had ordered to conduct a Socio Economic and Caste Census (SECC) in the year 2011 on the basis of enumeration of caste;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of Other Backward Classes (OBC) population in the country, State-wise;
- (d) the reasons for not publishing the caste based census so far and the efforts made by the Government to publish the same till now;
- (e) whether the OBC population in Madhya Pradesh is almost 51 per cent and the reservation quota for the said class is merely 14 per cent; and
- (f) if so, the norms prescribed for providing 14 per cent reservation to the Other Backward Classes?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) to (f): The Socio Economic and Caste Census 2011 (SECC 2011) was conducted through a comprehensive programme involving the Ministry of Rural Development, the Ministry of Housing and Poverty Alleviation, the Office of the Registrar General and Census Commissioner (ORGI), Ministry of Home Affairs and State Governments / UT Administrations. The overall coordination of SECC- 2011 for enumeration was assigned to the Ministry of Rural Development. The subject matter of BPL Census in rural areas and BPL Census in urban areas rested under the administrative jurisdiction respectively with the Ministry of Rural Development and the Ministry of Housing and Poverty Alleviation. The Caste and Tribe enumeration was conducted under the jurisdiction of office of the Registrar General and Census Commissioner India. The office of Registrar General and Census Commissioner (RG&CC) has handed over the caste enumeration return in SECC- 2011 to the Ministry of Social Justice and Empowerment and Ministry of Tribal Affairs to classify these Caste / Tribe return. Ministry of Rural Development has no jurisdiction on the subject of reservation/ quota issue in respect of Castes/ Tribes.
